

(7)

CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

Original Application No: 727/91

Transfer Application No:

DATE OF DECISION 11.6.93

S Sultan Petitioner

Ms. Suma Das Advocate for the Petitioners

Versus

Union of India Respondent

Mr. J G Sawant Advocate for the Respondent(s)

CORAM:

The Hon'ble Shri Justice M S Deshpande, V.C.

The Hon'ble Shri Ms. Usha Savara, Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement ? ✓
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ? ✓

W.C.
V.C.

NS/

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, 'GULESTAN' BUILDING NO.6
PRESCOT ROAD, BOMBAY 1

(8)

OA NO. 727/91
SURESH SULTAN
Residing near Vegetable
Market, Lalbaug;
Branpur; Dist. Khandva, MP

Applicant

v/s

Union of India
through the Divisional Railway Manager
Central Railway; Bhusawal
Coram: Hon. Shri Justice M S Deshpande, Vice Chairman
Hon. Ms. Usha Savara, Member (A)

Respondent

APPEARANCE:

Ms. Suma Das
for Mr. L M Nerlekar
Counsel
for the applicant
Mr. J G Sawant
Counsel
for the respondents

ORAL JUDGMENT:

DATED : 11.6.93

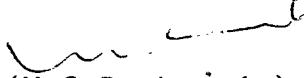
(PER: M S DESHPANDE, VICE CHAIRMAN)

Heard the Counsel.

The only question is regarding regularisation of the applicant who was screened and was found suitable. Counsel for the respondents stated that the panel cannot be published until it is approved by the General Manager and the papers are before the General Manager. Shri Sawant further states that in any case no one junior to the applicant has been regularised. In view of this statement we find that the applicant should wait until the panel is published and the approval of the General Manager takes place.

With these observations the Original Application is dismissed.


(Ms. Usha Savara)
Member (A)


(M.S. Deshpande)
Vice Chairman

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, BOMBAY

(10)

C.P.NO. 26/94

in

OA.NO. 727/91

Shri Suresh Sultan

... Applicant

v/s.

Union of India & Ors.

... Respondents

CORAM: Hon'ble Vice Chairman Shri Justice M.S.Deshpande
Hon'ble Member (A) Shri N.K.Verma

Appearance

Shri L.M.Nerlikar
Advocate
for the Applicant

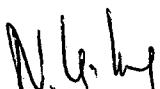
Shri J.G.Sawant
Advocate
for the Respondents

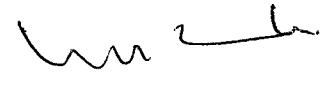
Tribunal's Order

Dated: 28.3.1994

(PER: M.S.Deshpande, Vice Chairman)

Shri Sawant for the respondents states that the name of the applicant cannot be included in the panel because the approval of the General Manager would be required and that the correspondence is going on with the General Manager's office at Bombay. He also stated that queries were received from the General Manager's office and replies were given. Shri Sawant states that no further time would be spent by the Department in the correspondence and that the officer concerned would be directly called by the General Manager and the early decision would be taken by the General Manager in regard to the panel that is to be prepared. After the panel is prepared regularisation will be given to the applicant in his turn. We direct that the entire procedure be completed within two months from the date of communication of this order to the respondents. With these directions the C.P. is disposed of.


(N.K.VERMA)
MEMBER (A)


(M.S.DESHPANDE)
VICE CHAIRMAN